

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No. 02/Chd/CHD/2018**

**Under Section 7 of the  
Insolvency and Bankruptcy  
Code, 2016.**

**In the matter of:**

Allahabad Bank

...Petitioner-Financial Creditor

Vs.

Vardhman Chemtech Limited

...Respondent-Corporate Debtor

Present: Mr. Nakul Sharma, Advocate for the petitioner.  
Mr. Nahush Jain, Advocate, proxy for Mr. Gaurav Mankotia,  
Advocate for the respondent.

As per office report, counter to the documents filed by the  
petitioner has not been filed by the respondent.

Arguing counsel for the respondent is stated to be in some  
personal difficulty and sought adjournment. Adjourned to 09.07.2018 for  
arguments.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member(Technical)

May 29, 2018  
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